

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:423
ANSWERED ON:23.02.2011
PENDING INVESTIGATION
Dubey Shri Nishikant

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government is aware that a large number of cases are pending with the investigating agencies due to lack of staff in the country; and

(b) if so, the details thereof and the steps being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b): The registration, investigation and disposal of cases by investigation agencies is a continuous process. In case of CBI, the main reasons for pendency of cases are, inter alia, complicated nature of cases taken up by CBI, time taken in collection and scrutiny of voluminous documents, examination of large number of witnesses, scientific and forensic examination of exhibits, obtaining expert legal advice and stay of investigation by Courts. In CBI, 1379 out of 6526 sanctioned posts were vacant, while 815 cases were pending investigation as on 31.12.2010. The Central Government has taken several steps to strengthen the CBI which, inter alia, include allowing CBI to engage 60 law officers and 75 technical officers on contractual basis for a period upto five years, relaxation of recruitment rules allowing 77 vacancies at the level of Deputy Superintendent of Police to be filled up through promotion quota instead of deputation quota, revival of 62 posts which were lying vacant in various grades.